

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1249
TO BE ANSWERED ON 27.07.2026

e-Waste Management

1249. DR. SAMBIT PATRA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has launched any scheme for the management, disposal, and recycling of electronic waste (e-waste) and if so, the details thereof;
- (b) the number of cases of violation of the national e-waste policy that have come to light during the last three years along with the action taken in such cases, State/UT-wise;
- (c) the number of surprise inspections conducted by the Government to ensure compliance with the said policy during the last three years along with the action taken against the violators, State/UT-wise;
- (d) whether cases of dumping of e-waste imported from foreign countries have also come to the notice of the Government and if so, the details thereof; and
- (e) the details of the policy formulated for the prevention of dumping of e-waste imported from foreign countries?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (c) Ministry has notified the E-Waste (Management) Rules, 2022 in November, 2022 under the Environment (Protection) Act, 1986 after comprehensive revision of the E-Waste (Management) Rules, 2016, and the same is in force since 1st April, 2023. These rules provide for managing e-waste in an environmentally sound manner and putting in place an improved Extended Producer Responsibility (EPR) regime for e-waste recycling wherein all the manufacturer, producer, refurbisher and recycler are required to register on portal developed by the Central Pollution Control Board (CPCB). These rules promote Circular Economy through EPR regime and scientific recycling/disposal of the e-waste.

Under Rule 24 of the E-Waste (Management) Rules, 2022, there is provision for verification and audit by the CPCB or through a designated agency, to verify compliance of these Rules through random inspection and periodic audit, as deemed appropriate, so as to take action against violations of these Rules. CPCB has developed an audit module in the E-Waste EPR portal for carrying out audit through mobile app and web application. CPCB has developed guidelines for levying Environmental Compensation (EC) under the rules and the same is available at E-waste EPR portal. CPCB has also issued direction on 03.07.2026 under Section 5 of the Environment (Protection) Act, 1986, wherein, State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) have been directed to carry out audits of recyclers in phased manner. Further, under Schedule-V of the E-Waste (Management) Rules, 2022, SPCBs/ PCCs have been given the responsibility to monitor compliance of EPR and conduct random inspection of recycler and refurbisher and monitoring

recycling capacity utilization. Information on such violations is maintained by the respective SPCBs/PCCs.

(d) & (e) The import and export of hazardous and other wastes is regulated under the Hazardous and Other Wastes (Management and Transboundary Movement) (HOWM) Rules, 2016 notified by the Ministry, which provide a comprehensive framework for the transboundary movement of hazardous and other wastes in line with the provisions of the Basel Convention. The Rules categorically prohibit the import of hazardous and other wastes for the purpose of disposal in India. Further, e-waste falling under Basel No. A1180 (waste electrical and electronic assemblies or scrap) is listed in Schedule VI of HOWM Rules, 2016, and import of such e-waste is prohibited.
